

PRESS RELEASE

NCLT records highest-ever quarterly performance with 107 Resolution Plans approved in Q2 FY 2026–27

New Delhi, 7 October 2026

The National Company Law Tribunal (NCLT) has approved 107 Resolution Plans during the second quarter of Financial Year 2026–27, recording the highest number of Resolution Plans approved in any quarter since the inception of the Tribunal. The figure is also the highest number of Resolution Plans approved in any second quarter since the NCLT was established.

The performance represents a significant improvement over the corresponding quarter of previous years. The NCLT had approved 60 Resolution Plans in the second quarter of FY 2025–26, 57 in FY 2024–25, 82 in FY 2023–24, 47 in FY 2022–23 and 20 in FY 2021–22. The present quarter's figure of 107 is therefore the highest quarterly performance recorded by the Tribunal.

The 107 Resolution Plans approved during the quarter involved an aggregate approved plan value of more than ₹11,000 crore. Together with 78 Resolution Plans approved during the first quarter of the current financial year, the Tribunal has approved 185 Resolution Plans during the first half of FY 2026–27. The cumulative number of Resolution Plans approved by the NCLT across its Benches has consequently reached 1,735 as on 30 September 2026.

The Tribunal has maintained this performance alongside the continuing filing of applications seeking approval of Resolution Plans. On 29 April 2026, the Hon'ble Supreme Court, while considering the issue of delays in approval of Resolution Plans, had noted that 363 applications were then awaiting approval before the NCLT. As on 30 September 2026, 294 Resolution Plans were pending consideration for approval, while orders had been reserved in respect of a further 41 Resolution Plans. Thus, 335 matters were at these two stages as on that date. This represents a reduction in the number of applications awaiting approval when compared with the position noted by the Hon'ble Supreme Court in April 2026.

The improvement in performance has been accompanied by a series of administrative and institutional measures undertaken in recent months to strengthen case-flow management, streamline Registry processes and make effective use of the judicial resources available to the Tribunal.

Strengthening monitoring of pendency and disposal

The NCLT, with 16 Benches functioning across the country, has put in place a more robust mechanism for collection and monitoring of data relating to pendency and disposal across all its Benches and Courts. The new reporting mechanism provides a real-time and holistic picture of the workload and pendency across the Benches and Courts, enabling the Tribunal to take more informed decisions on redistribution of cases, wherever required. This has facilitated better utilisation of the limited judicial resources available to the Tribunal.

Structured listing and case-flow management

The Tribunal has also introduced a new framework for registration and listing of cases with the objective of bringing greater uniformity in Registry practices and ensuring more systematic preparation of Cause Lists. The framework provides for appropriate prioritisation of older pending matters, including priority to IBC admission matters and applications relating to approval of Resolution Plans.

The framework was developed after consultation with the Bar and is intended to facilitate orderly listing, better utilisation of judicial time and expeditious disposal of cases.

The Tribunal has also undertaken measures for constitution of Special Benches wherever required, redistribution of workload and efforts to maximise the available Court time.

Technology-enabled access to justice

As part of its continuing digital transformation, the NCLT has also launched e-Inspection and e-Certified Copy services, providing advocates, litigants and other stakeholders convenient and faster access to judicial records and certified copies. The initiatives form part of the broader digital transformation of the Tribunal, which also includes the revamped NCLT website and the ongoing implementation of e-Courts 2.0.

Institutional capacity and infrastructure

The Tribunal's performance has to be viewed in the context of the substantial workload it carries and the institutional capacity presently available to it. Against a sanctioned strength of 62 Members, in addition to the President, the present working strength is 48 Members, leaving 14 vacancies. The shortage of Members has an impact on the functioning of Courts, with 13 Courts presently functioning on a full-day basis and 18 Courts functioning on a half-day basis. Further 4 more Members are due to demit office by the end of the current calendar year.

The issues relating to infrastructure and availability of Members have also been the subject of consideration by the Hon'ble Supreme Court, which has taken *suo motu* cognizance of issues relating to appointment of Judicial and Technical Members and inadequate infrastructure in the NCLT. The Hon'ble Supreme Court has directed the Union of India to file a status report regarding the basic amenities available at the Principal and Regional Benches and to identify the amenities urgently required in consultation with the President, NCLT.

Notwithstanding these institutional constraints, the Tribunal has continued to focus on effective utilisation of the judicial resources and infrastructure available to it, while taking measures to strengthen case management and reduce avoidable delays.

NCLT remains committed to continuous institutional improvement, with emphasis on timely disposal, efficient case management and optimal utilisation of available judicial and administrative resources.

National Company Law Tribunal - (All Benches including Principal Bench)		
Summary of Resolution Plans approved in NCLT Benches from 01.07.2026 to 30.09.2026		
S. No.	Bench Name	No. of Resolution Plans approved
1	Principal Bench & New Delhi Bench	29
2	Ahmedabad Bench	8
3	Allahabad Bench	4
4	Bengaluru Bench	4
5	Chandigarh Bench	9
6	Chennai Bench	1
7	Guwahati Bench	1
8	Hyderabad Bench	4
9	Indore Bench	6
10	Jaipur Bench	1
11	Kolkata Bench	5
12	Mumbai Bench	35
Total		107

National Company Law Tribunal - (All Benches including Principal Bench)		
IBC Performance- Approval of Resolutions Plans		
S. No.	Year	No. of Plans Approved (All NCLT Benches)
1	2017-18	19
2	2018-19	81
3	2019-20	142
4	2020-21	122
5	2021-22	157
6	2022-23	208
7	2023-24	276
8	2024-25	288
9	2025-26	257
10	2026-27 (Till 30.09.2026)	185
Total		1,735

Plans approved in the 1st Quarter during the Last 05 Financial Years (April to June)		
1	01-04-2026 to 31-06-2026	78
2	01-04-2025 to 31-06-2025	58
3	01-04-2024 to 31-06-2024	73
4	01-04-2023 to 31-06-2023	45
5	01-04-2022 to 31-06-2022	42
6	01-04-2021 to 31-06-2021	35
7	01-04-2020 to 31-06-2020	19
8	01-04-2019 to 31-06-2019	26
9	01-04-2018 to 31-06-2018	13
10	01-04-2017 to 31-06-2017	0

Plans approved in the 2nd Quarter during the Last 05 Financial Years (July to September)		
1	01-07-2025 to 30-09-2025	60
2	01-07-2024 to 30-09-2024	57
3	01-07-2023 to 30-09-2023	82
4	01-07-2022 to 30-09-2022	47
5	01-07-2021 to 30-09-2021	20
6	01-07-2020 to 30-09-2020	34
7	01-07-2019 to 30-09-2019	35
8	01-07-2018 to 30-09-2018	30
9	01-07-2017 to 30-09-2017	2

Plans approved in the 3rd Quarter during the Last 05 Financial Years (October to December)		
1	01-10-2025 to 31-12-2025	90
2	01-10-2024 to 31-12-2024	71
3	01-10-2023 to 31-12-2023	83
4	01-10-2022 to 31-12-2022	35
5	01-10-2021 to 31-12-2021	60
6	01-10-2020 to 31-12-2020	24
7	01-10-2019 to 31-12-2019	41
8	01-10-2018 to 31-12-2018	16
9	01-10-2017 to 31-12-2017	6

Plans approved in the 4th Quarter during the Last 05 Financial Years (January to March)		
1	01-01-2026 to 31-03-2026	49
2	01-01-2025 to 31-03-2025	87
3	01-01-2024 to 31-03-2024	66
4	01-01-2023 to 31-03-2023	84
5	01-01-2022 to 31-03-2022	42
6	01-01-2021 to 31-03-2021	45
7	01-01-2020 to 31-03-2020	40
8	01-01-2019 to 31-03-2019	22
9	01-01-2018 to 31-03-2018	11

National Company Law Tribunal - (All Benches including Principal Bench)			
IBC Performance- Approval of Resolutions Plans			
S. No.	Year	No. of Plans Approved (All NCLT Benches)	Approved Amount in Plans (in Cr.)
1	2017-18	19	₹ 3,225
2	2018-19	81	₹ 1,19,993
3	2019-20	142	₹ 59,993
4	2020-21	122	₹ 32,533
5	2021-22	157	₹ 51,041
6	2022-23	208	₹ 60,842
7	2023-24	276	₹ 47,485
8	2024-25	288	₹ 54,759
9	2025-26	257	₹ 42,833
10	2026-27 (April, 2026 to September, 2026)	185	₹ 16,588
Total		1,735	₹ 4,89,292

Plans approved in the 2nd Quarter during the Financial Years (July to September)		
1	01-07-2026 to 30-09-2026	107
2	01-07-2025 to 30-09-2025	60
3	01-07-2024 to 30-09-2024	57
4	01-07-2023 to 30-09-2023	82
5	01-07-2022 to 30-09-2022	47
6	01-07-2021 to 30-09-2021	20
7	01-07-2020 to 30-09-2020	34
8	01-07-2019 to 30-09-2019	35
9	01-07-2018 to 30-09-2018	30
10	01-07-2017 to 30-09-2017	2

National Company Law Tribunal			
Details of Resolution Plans approved in NCLT Benches in 2026-27 (2nd Quarter July, 2026 to September, 2026)			
S. No.	Bench Name	No. of Resolution Plans approved	Approved Amount in Plans (in Cr.)
1	Principal Bench & New Delhi Bench	29	₹ 16,48,74,48,261
2	Allahabad Bench	4	₹ 64,16,40,625
3	Ahmedabad Bench	8	₹ 28,82,16,30,412
4	Bengaluru Bench	4	₹ 5,09,03,20,917
5	Chandigarh Bench	9	₹ 10,79,06,84,000
6	Chennai Bench	1	₹ 17,36,00,000
7	Guwahati Bench	1	₹ 14,90,00,000
8	Hyderabad Bench	4	₹ 2,43,92,93,146
9	Indore Bench	6	₹ 1,06,66,15,479
10	Jaipur Bench	1	₹ 2,88,37,00,000
10	Kolkata Bench	5	₹ 27,28,05,000
12	Mumbai Bench	35	₹ 41,89,47,07,762
Total		107	₹ 1,10,71,14,45,602
			Rs. 11,071.17 Cr.